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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA-24/97
MA-124/97
OA-2476/96

New Delhi this the 20th day of March, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

1. Union of India through
the Secretary,
Ministry of Finance,
North Block, New Delhi.
2. The Chief Chemist,
Central Revenues Control Laboratory,
Pusa Institute, New Delhi.
3. The Deputy Chief Chemist,
Central Revenues Control
Laboratory, Pusa Institute,
New Delhi. Review Applicants

(through Shri VSR Krishna, advocate)

versus

Vinod Kumar,
S/o Sh. Khazan Singh,
R/o Central Revenues Control
Laboratory, Staff Quarter No.9.,
Hillside Road, Pusa, New Delhi. Respondent

(through Sh.M.K. Gaur, proxy counsel for
Sh. U. Srivastava, advocate)

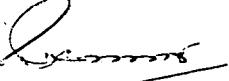
ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This is a review application filed against our orders dated 29.11.1996 wherein de novo enquiry was directed to be held and in the meantime not to evict the applicant from the quarter in his possession. We see that the orders have been passed in the presence of the parties and we see no ground to have any alteration of those orders since no valid ground has been raised before this Tribunal to set aside the said order. The respondents are at liberty to hold a de novo enquiry as quick as possible as

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directed vide our previous order and take appropriate action in accordance with law. With these observations, the review application is disposed of.


(S.P. Biswas)

Member(A)


(Dr. Jose P. Verghese)

Vice-Chairman(J)

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